

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

LIBRARY

No. O.A. 350/01357/2019

Date of order: 13.2.2020

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

***ARIJIT MEDDA*****VS.*****UNION OF INDIA & ORS. (Eastern Railway)***

For the Applicants : Mr. B. Das, Counsel

For the Respondents : Mr. P. Bajpayee, Counsel

**O R D E R (Oral)**

**Per Dr. Nandita Chatterjee, Administrative Member:**

The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

"(i) For a direction upon the respondent authorities to immediately issue appointment letter in favour of the applicant in terms of Government notification dated 16.7.2010 and 13.8.2010 for appointment of land loser affected by land acquisition for Railway projects.

(ii) For a direction upon the respondent authorities to consider with immediate effect and issue appointment letters to the applicant under the category/policy of appointment of land loser affected by land acquisition for Railway Projects.

(iii) Any other appropriate order and/or orders, direction and/or directions to which the applicant is otherwise entitled to in accordance with law."

2. Heard both Ld. Counsel, examined documents on record. The matter is taken up at admission stage for disposal.

Project, namely, Dankuni Furfurasharif New Broad Gauge Line in the district of Hooghly. Compensation was received thereupon, and, in response to RBE No. 99 of 2010 dated 16.7.2010, the father of the applicant had prayed for his son's appointment with the respondent authorities, and, that, such application was duly received by the respondents.

The applicant has come to learn through RTI that 115 land losers have received appointment, and, further 357 appointments are under process. As the applicant, however, has not been receiving any response to the representation made through his Ld. Counsel on 25<sup>th</sup> July, 2019, and, being aggrieved, he has approached this Tribunal praying for aforementioned relief.

Ld. Counsel for the applicant would seek liberty to prefer a comprehensive representation to the respondent authorities in this regard and would also pray that, once so preferred, the authorities may be directed to dispose of the same in the light of the decisions of the Hon'ble High Court at Calcutta in WPCT No. 74 of 2016.

4. Ld. Counsel for the respondents does not object to such submissions of Ld. Counsel for the applicant.

5. Accordingly, with the consent of the parties, and, without entering into the merits of the matter, we hereby grant liberty to the applicant to prefer such comprehensive representation within four weeks from the date of receipt of a copy of this order. In the event such representation is received, the concerned respondent authority shall examine and decide in accordance with law and particularly in the light of the decisions of the Hon'ble High Court at Calcutta in WPCT No. 74/2016 within a period of 12 weeks from the date of receipt of a copy of this order.

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at Calcutta in WPCT No. 74/2016 within a period of 12 weeks from the date of receipt of a copy of this order.

The decision arrived at should be conveyed to the applicant in the form of a reasoned and speaking order forthwith thereafter.

6. With these directions, the O.A. is disposed of. No costs.

*(Dr. Nandita Chatterjee)*  
**Administrative Member**

*(Bidisha Banerjee)*  
**Judicial Member**

**SP**

